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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of Order : 26.09.2001

O.A. No. 152/1999.

1. Ranjeet Kumar s/o Shri Chaturbhuj Prasad Singh, aged 32 years, r/o 96, Polo First, Paota, Jodhpur. official address : Sub-Inspector, in the office of S.P. C.B.I. Jodhpur.
2. Amit Srivastava s/o Shri J.J.R. Srivastava, aged 30 years, r/o 10 Polo first, Paota, Jodhpur. official address : Sub-Inspector, in the office of S.P. C.B.I. Jodhpur.

APPLICANTS ..

VERSUS

1. The Union of India through: Secretary, Department of Personnel & Training, Govt. of India, New Delhi.
2. The Director, Central Bureau of Investigation, Block No.3, C.G.O. Complex, Lodhi Road, New Delhi.
3. Deputy Director of Administration, Central Bureau of Investigation, Block No.3, C.G.O. Complex, Lodhi Road, New Delhi.
4. Shri Subhash Chandra, Inspector of Police, through: Superintendent of Police, Anti Corruption Branch, C.B.I. Block No.4, C.G.O. Complex, New Delhi.
5. Shri Anil Kumar Sharma, Inspector of Police, through Superintendent of Police, Anti Corruption Branch, C.B.I. Calcutta.

RESPONDENTS ..

Mr. Kamal Dave, counsel for the Applicant.
Mr. Vinit Mathur, counsel for Respondent No. 1 to 3.
None is present for Respondent No. 4 & 5.

CORAM

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman.
Hon'ble Mr. A.P. Nagrath, Administrative Member.

ORDER

(per Hon'ble Mr. Justice B.S. Raikote)

This application is filed for quashing Annexure A-2 and A-3. It is stated that Annexure A-1 is an order rejecting the representation of the applicant.

Annexure A-2 is the promotion order and Annexure A-3 is the seniority list. It is also brought to our notice that vide judgment and order of the Central Administrative Tribunal, Principal Bench, dated 14.03.2001 in OA No. 1358/1999 and another judgment of the same Tribunal dated 15.12.2001 passed in OA No. 1894/1999, the seniority list vide Annexure A-3 and the promotion order vide Annexure A-2 both have been quashed. The learned counsel for the respondents has brought to our notice those 2 judgments. Learned counsel for the applicant also does not dispute this position. Having regard to these circumstances that Annexure A-2 and Annexure A-3 have already been quashed by the Principal Bench, we think it appropriate that Annexure A-1, rejecting representation of the applicant, also requires to be quashed. Accordingly, we pass the order as under :-

"By following the judgements in OA No. 1358/1999 and OA No. 1894/1999 of the Principal Bench, we think the reliefs so far as quashing Annex. A-2 and A-3 does not survive. So far as Annex. A-1 is concerned, the same is quashed. No costs

2. The OA is disposed of accordingly.

Chup
(A.P. NAGRATH)
Adm. Member

BSR
(JUSTICE B.S. RAIKOTE)
Vice Chairman.

P./C.